

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 604
IB-529/ND/2023

IN THE MATTER OF:

M/s. Krishna Buildestates Pvt. Ltd

...PETITOINER

Vs

M/s. Triune Global Solutions Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 10.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :Mr. Vaibhav Gaggar, Mr. Vidur Mohan, Mr. Ashit Kapoor and Mr. Prerak Khurana, Advs.

For the Respondent/Corporate Debtor :Mr. H.S. Chandhoke and Mr. Naman Singh Bagga, Advs.

ORDER

Heard the Ld. Counsel on behalf of Operational Creditor and Ld. Counsel on behalf of the Corporate Debtor. Both the sides may file their written submissions along with judicial precedents, if any, within a period of two weeks. List the matter on **29.04.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)